

Dt. 31.08.2001

Hon'ble Mr. Justice R.R.K. Trivedi, V.C. Hon'ble Maj. Gen. K.K. Srivastava , A.M.

We have heard Sri B.K. Srivastava, learned counsel for the applicant and Sri R.C. Joshi, learned counsel appearing for the respondents. Learned counsel for the respondents has submitted that the representation of the applicant has already been decided inpursuance of the order of this Tribunal dt. 14.07.2001 passed in O.A No. 360/2000 and no contempt is made out.

Learned counsel for the applicant not disputed this fact that the representation has been decided. Though time was allowed to file the C.A but in the circumstances. we do not think that any C.A is required. As the representation has already been decided, order stands complied with. Application for contempt is rejected.

Notices issued to the respondents are discharged.

There will be no order as to costs.

Photo copies of the letters Dt. 20.06.2001 and 02.07.2001 shall form part of the record.

Member- A.

Vice-Chairman.

/Anand/